

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
RAJYA SABHA
UNSTARRED QUESTION NO. 3901
TO BE ANSWERED ON: 04.04.2025

REGULATION OF AI INDUSTRY

3901. DR. KANIMOZHIN VNSOMU:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether Government is aware of the extensive advantages and disadvantages of use of Artificial Intelligence (AI) technology in the country;
- (b) if so, the details thereof;
- (c) whether Government has any proposal to promulgate an ordinance or introduce a bill to regulate the AI industry;
- (d) if so, the details thereof along with the salient points of the proposed legislation and its timeline;
- (e) whether Government has imposed any obligations on entities under the advisory issued on 15th March 2024; and
- (f) if so, the details thereof?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI JITIN PRASADA)

(a) to (f): The Government of India emphasizes the concept of 'AI for All,' aligning with the Hon'ble Prime Minister's vision to democratise use of technology. This initiative aims to ensure that AI benefits all sectors of society, driving innovation and growth.

The policies of the Government are aimed at ensuring an open, safe, trusted and accountable internet for users in the country amidst AI growth. Government is committed to harnessing the power of Artificial Intelligence (AI) for the good of our people in sectors like healthcare, agriculture and education. At the same time, the **Government is cognizant of the risks posed by AI and the need to create guardrails to ensure that AI is safe and trusted.** Accordingly, the Central Government after extensive public consultations with relevant stakeholders has notified the **Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021 ("IT Rules, 2021")** on 25.02.2021 which was subsequently amended 28.10.2022 and 6.4.2023. The IT Rules, 2021 cast specific legal obligations on intermediaries, including social media intermediaries and platforms, to ensure their accountability towards safe and trusted internet including their expeditious action towards removal of the prohibited misinformation, patently false information and deepfakes. In case of failure of the intermediaries to observe the legal obligations as provided in the IT Rules, 2021, they lose their safe harbour protection under section 79 of the Information Technology Act, 2000 ("IT Act") and shall be liable for consequential action or prosecution as provided under any extant law.

The **Digital Personal Data Protection Act, 2023** has been enacted on 11th August, 2023 which casts obligations on Data Fiduciaries to safeguard digital personal data, holding them accountable, while also ensuring the rights and duties of Data Principals.

Government has constituted an **Advisory Group on AI for India-specific regulatory AI framework** under the chairmanship of Principal Scientific Advisor (PSA) to Hon'ble Prime Minister of India with diverse stakeholders from academia, industry and government with an objective to address all issues related to development of Responsible AI framework for safe and trusted development and deployment of AI. The report on AI Governance Guidelines Development emphasizes the need for a coordinated, whole-of-government approach to ensure effective compliance and enforcement as India's AI landscape continues to evolve. Given the evolving nature of AI technologies, the report recommends adoption of a techno legal approach to AI regulation. Public consultation on the report on AI Governance Guidelines Development has been completed and 139 suggestions have been received.

The '**Safe & Trusted**' pillar within the **IndiaAI Mission** aims to encourage the adoption of AI in a responsible manner with the principles of safety, security, transparency, and privacy embedded in the design of AI technology to mitigate the AI risks. This pillar enables the implementation of Responsible AI projects including the development of indigenous tools and frameworks, self-assessment checklists for innovators, and other guidelines and governance frameworks.

Eight Responsible AI Projects have been selected to address the need for robust guardrails to ensure the responsible development, deployment, and adoption of AI technologies. The projects cover a range of critical themes, including Machine Unlearning, Synthetic Data Generation, AI Bias Mitigation, Ethical AI Frameworks, Privacy-Enhancing Tools, Explainable AI, AI Governance Testing, and Algorithm Auditing Tools. The details of the selected projects are given at **Annexure I**.

Expressions of Interest have been invited for responsible AI projects in the themes such as Watermarking & Labelling, Ethical AI Frameworks, AI Risk Assessment & Management, Stress Testing Tools, and Deepfake Detection Tools to ensure the responsible development, deployment, and adoption of AI technologies. A total of **420 proposals** have been received.

Ministry of Electronics and IT ("MeitY") has issued advisories from time to time, to intermediaries/platforms for ensuring compliance with applicable laws including The Information Technology Act, 2000 and rules made thereunder. These advisories are issued after consultations with stakeholders. The Government is committed to harnessing the power of emerging technologies such as Artificial Intelligence ("AI") for the good of our people, while containing the risks that arise due to such use.

Annexure I

The details of the selected projects under “Safe & Trusted AI” Pillar are as under:

NAME OF THE THEME	SELECTED APPLICANT	TITLE OF THE PROJECT
Machine Unlearning	IIT Jodhpur	Machine Unlearning in Generative Foundation Models
Synthetic Data Generation	IIT Roorkee	Design and Development of Method for Generating Synthetic Data for Mitigating Bias in Datasets; and Framework for Mitigating Bias in Machine Learning Pipeline for Responsible AI
AI Bias Mitigation Strategy	National Institute of Technology Raipur	Development of Responsible Artificial Intelligence for Bias Mitigation in Health Care Systems
Explainable AI Framework	DIAT Pune and Mindgraph Technology Pvt. Ltd.	Enabling Explainable and Privacy Preserving AI for Security
Privacy Enhancing Strategy	IIT Delhi, IIIT Delhi, IIT Dharwad And Telecommunication Engineering Center (TEC)	Robust Privacy-Preserving Machine Learning Models
AI Ethical Certification Framework	IIIT Delhi and Telecommunication Engineering Center (TEC)	Tools for assessing fairness of AI model
AI Algorithm Auditing Tool	Civic Data Labs	ParakhAI - An open-source framework and toolkit for

		Participatory Algorithmic Auditing
AI Governance Testing Framework	Amrita Vishwa Vidyapeetham And Telecommunication Engineering Center (TEC)	Track-LLM, Transparency, Risk Assessment, Context & Knowledge for Large Language Models
